can come. He cannot take upon himself that of such and such time he would come and answer. Let him come back. (Interruption) The matter is over.

डा॰ सत्यनारायण जटियाः महोदया, मेरा निवेदन है कि इससे अन्य मंत्रालय भी संबद्ध हैं, उनसे भी जानकारी प्राप्त करनी होगी।

RE: ENHANCEMENT IN PAY AND ALLOWANCES TO MEMBERS

SHRI S.B. CHAVAN (Maharashtra): I would like to raise a very important issue whick is agitating the minds of all the hon. Members of both Lok Sabha as well as Rajva Sabha. It is almost more than a year that a unanimous recommendation of the Committee was given to the Government. At one stages, in a meeting, presided over by the Chairman, it was decided that we should be given a definite time limit within which the Government would react to unanimous recommendation which was given by the Committee, which was specially set up for this purpose. This Committee was unanimous in its recommendation. We have been seeing that for almost one year, practically nothing has been done in the matter. If you have to compare the pay and allowances of the Members of Parliament and Members of Assemblies, a number of Assemblies, I do not think that any Government can possibly think in terms of postponing this issue anymore. The fact is every time they promise something but thereafter nothing is coming forth.

My request will be that this should not depend upon the sweet will of the Government. Ιt should he responsibility of both, the Chairman as well as the Speaker, to decide about the pay and allowance and other facilities which should be made available to Members. I understand that this will require repeal of the Act but till the repeal is done we should all take a decision. That should be immediately done. The Government should be requested that before the end of the

Session, they should come forward with a definite decision on this issue.

प्रो॰ विजय कमार मल्होत्रा (दिल्ली): मैडम, यह जो बात चव्हाण साहब ने कही है। इस संबंध में मैं दो बातें स्पष्ट करना चाहता हं। कुछ पेपर्स में कल और परसों यह छपा कि मेम्बर्स कोई इन्क्रम टैक्स पे नहीं करते। यह जो 1500 रुपये हैं, इन 1500 रुपये में से भी 500 रुपये इन्कम टैक्स में 30 परसेंट के हिसाब से जाते हैं, एक हजार रूपया महीना बचता है। मेम्बर्स को इन्कम टैक्स पे करना चाहिए। इसलिए इन्कम टैक्स की लिमिट से कम पे रखी जाए इसका कोई जस्टिफिकेशन नहीं है और इसी को ध्यान में रखते हुए पे एंड सैलरी कमेटी ने अपनी रिकमण्डेशन्स दी हैं।

दसरी बात यह थी कि यह जो राज्य सभा और लोक सभा के साथ लिंक करने की बात है, चव्हाण साहब ने बात कही है इस पर सारा हाउस सहमत है। आप इसको कनवे कर दें. आप इन सेंटीमेंटस को कनवे कर दें तो ज्यादा अच्छा है।

एक बात इसमें और रह गई है। बिजली और पानी के बारे में अखबारों में कुछ नाम आए हैं, सौ-डेढ़ सौ लोगों के नाम आए हैं। एनडीएमसी ने वह नोटिस दिया था। बिजली और पानी के बिल उनके यहां आए ही नहीं क्योंकि एनडीएमसी का कम्प्युटर फेल हो गया बाद में उसने उन पर पेनल्टी लगा दी यानी हरेएक मेम्बर्स पर 30 हजार, 40 हजार, 50 हजार रुपये की पेनल्टी लग गई है कि उन्होंने ठीक टाइम पर पेमेन्ट नहीं की। उनके बिल नहीं आए, बिल गलत आए और उनको यह मालुम नहीं था कि कितना फ्री है और कितना फ्री नहीं है। सदस्यों द्वारा बिजली और पानी के बिल समय पर जमा न करने के कारण जो पेनल्टी लगी हुई है उसको वेव आफ किया जाए और इसको भी पे एंड सैलरी कमेटी को भेज दिया जाए। इसको आप कनवे कर टीजिए।

SHRI S.B. CHAVAN: The Leader of the House should also convey the feelings of the Members of Parliaments to the

सदन के नेता (श्री सिकन्दर बख्त): जैसा आपने और मल्होत्रा साहब ने फरमाया है. मैंने उसको नोट किया

النیستاسیون شری سکنور بخت : جیسا ایب خادر ملهوتره صاحب نیفروایا مهد میں نے اسکونوٹ کیا ہے ۔

SHRI **JAYANT** KUMAR MALHOUTRA Pradesh): (Uttar Madam, wholeheartedy associate myself with what has been said by hon. Shri Chavanji. This issue has been agitating the minds of the Members of parliament for more than two-and-a-half years. There have been numerous commitments given by the Government that this issue would be resolved. One fails to understand as to why this issues is still in the unresolved list of the Government. The amount of Rs. 1500 that an MP gets is totally inadequate to meet the expenses. Unfortunaely, no one seems to bother about it. In fact, it is forcing MPs to get into all kinds of debts. Therefore, Madam, I urge upon you that this issue should be taken up seriously and the matter is resolved before the end of this Session.

SHRI JOHN F. FERNANDES (Goa): Madam, I do not know as to who laid this procedure that we should sit in judgement to decide something which involves us. Legally this is not a good procedure. More so, when the recommendations of various Pay Commissions come, the Government does not come to Parliament for increasing the salaries of the officials which have been raised from Rs. 5000 or Rs. 8000 to Rs. 30,000. Why should it be applicable only to the Members of Parliament? I feel the Government is trying to control the Parliament. As has been rightly pointed out by Chavanji, this matter has been pending with the Cabinet at various points of time. Everytime it is rejected. Are we being blackmailed by the Government as to how we should function in the House? More so, every officer gets free electricity

and water. It has been mentioned by the Power Minister that there is a racket which is involved in pilferage of electricity.

But this amount it sought to be recovered from the Members of Parliament. Madam, we get exorbitant electricity bills and when we complain, there is no reply. This is happening in telephone bills also. This system is very bad. They should do away with this system. Madam, as was very rightly mentioned by you, this power should vest with the Presiding Officers of both the Houses of Parliament. I hope the Government will respond and will not reject this proposal again and again. This Government has respect and support of this House. ...(Interruptions)...

THE DEPUTY CHAIRMAN: It is not one Government. The successive Governments have ...(Interruptions)...

SHRI JOHN F. FERNANDES: I am referring to the Government of India. ... (Interruptions).

THE DEPUTY CHAIRMAN: Every Government wants to control the Parliament. ...(Interruptions)... It is because of the Act which was enacted in 1952 .. (Interruptions)... Before that the Speaker and the Chairman were deciding it. ...(Interruptions)... I do not know at what point of time. ...(Interruptions)... At least, I have seen a couple of Governments. ...(Interruptions)... During my time I have seen seven Government. ...(Interruptions)... This is my eighth Government. .. (Interruptions)... Every Government has been trying to curtail the autonomy of the Members of Parliament so far as payment is concerned. .. (Interruptions)... It is not curtailing their autonomy to speak.

SHRI B.P. SINGHAL (Uttar Pradesh): I think, it is not ony embarrassing but morally incorrect for persons to sit in judgment on their own salaries, and to that extent, leaving it to the Parliament or the Government, who are also Members of this House, is also morally incorrect and it is only proper if

^{†[]}Transilteration in Arabic Script

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it is vested with the Speaker and the Chairman of the Rajya Sabha.

श्री राज बब्बर (उत्तर प्रदेश): महोदया, मैं चव्हाण जो के साथ अपने को संबद्ध करते हुए यह कहना चाहता हं कि माननीय मल्होत्रा जी ने जो कहा कि माननीय सदस्यों का नाम अखबारों में बिजली पानी के बिल, खाने-पीने के बिल और टेलीफोन बिल के साथ जोड़ा जाए कि उन पर बकाया है, इस संबंध में मैं सिर्फ एक बात कहना चाहंगा कि पिछले तीन सालों से एम॰एन॰टी॰एल॰ ने किसी सदस्य को उसका बिल नहीं भेजा। तीन साल बाद दस लाख रुपये, आउ लाख रुपए का बिल भेज दिया है। मझे नहीं लगता है किसी भी सदस्य के अंदर इतनी हिम्मत है कि वह दस लाख या आठ लाख का बिल दे सके। मैं अपनी तरफ से कहता हं कि मेरी तो इतनी ताकत नहीं है। सदन और एम॰टी॰एन॰एल॰ अगर टेलीफोन बंद करना चाहता है तो मैं इसके लिए तैयार हं। लेकिन इस बात को स्वीकार करने के लिए तैयार नहीं हुं कि अगर तीन साल बाद बिल दिया जाए तो उसका भूगतान करूं। मुझे पता नहीं कि पिछले तीन सालों से कौन लोग असका गलत इस्तेमाल कर रहे हैं। मेरी अगर यहां पर हाजिरियां देखी जाएं तो मेरी इतनी यहां पर हाजिरी नहीं है जितना कि रोजाना टेलीफोन का बिल नजर आता है। मैं चाहंगा कि इस बारे में तमाम संबंधित अधिकारियों को निर्देश दिए जाएं। इन सारी बातों से पब्लिक

लाइफ के अंदर, जब इस तरह की खबरें छपती हैं, बदनामी होती हैं। बड़ी मुश्किल से हम लोग यहां तक पहुंचते हैं। जब इस तरह के बयान छप जाते हैं, इस तरह के इल्जाम छप जाते हैं तो पब्लिक को इन बातों का भवाब देना हमारे लिए भारी पड जाता है।

THE DEPUTY CHAIRMAN: I think, it is a fit case for privilege of a Member because for three years the bills were not sent to them either for electricity or for water or for telephone and now, they are charging with penalties. You can write your privilege and the Committee will look into it.

SHRI VAYALAR RAVI (Kerala): My submission is, there is a very good arragement made by the Government by posting officers in every segment where Members of Parliament reside. There is an enquiry office, an Executive Fagineer's office, etc. But, nothing is super-

tioning. We are lodging complaints after complaints in writing, but nobody turns up and you cannot even get a person to rectify your telephone. Why do you then have all these officers? You abolish all these offices at Firoze Shah Road, etc. I think, there are seven or eight offices of the CPWD What for are these Executive Engineers? Let all these offices be abolished. Even when Members of Parliament give in writing to attend to their needs in their houses, which are Government houses, nobody turns up. It is a big problem. I believe that the Government must take a very strong view on this. The Government has to remove all these people and put some good people there. Thank you.

and Allowances to

Members

श्री सतीश प्रसाद (महाराष्ट्र): मैडम, मैं कम से कम छह सालों से यहां देख रहा हूं कि हर समय जब मेंबर्स सेलरी और अलाउन्स की बात यहां जब जब उठी तो हर वर्ष सरकार ने उसको टालने की कोशिश जितनी हो सकती थी, उतनी की। मैं बताना चाहता हं कि 1500 रुपए सैलरी या जो टी॰ए॰, डी॰ए॰ सरकार हर मेंबर आफ पालियमिंट को देती है तो हर एक मेंबर को यहां अपना कार्यालय चलाना पडता है। जहां वह रहता है. वहां अपनी कांस्टिटवेंसी का कार्यालय भी चलाना पडता है। दोनों जगहों पर, अगर आज की तारीख में अच्छे ढंग से काम करना है तो इधर भी फैक्स जरूरी है और उधर की फैक्स जरूरी है। दोनों जगह सेक्नेटरी और स्टाफ की आवश्यकता है। इस सब के लिए खर्च करना पडता है जो कि 1500 रुपया या साढे तीन या चार हजार में नहीं हो सकता। आज के जमाने में एक अच्छा स्टेनों पांच हजार रुपए से कम में नहीं मिलता है।

यह सब हक्केकत जानते हुए भी सरकार इस विषय के बहुत अच्छे ढंग से टालती रहती है। जब भी हम विषय को संसद में उठाते हैं तो अखबार वाले हम पर आग्रेप लगाते हैं कि कुछ लोग सरकार को लूटने के लिए बैठे हैं, चार्चे तरफ से पैसा खींचना चाहते हैं। इसी तरह से हमारे ऊपर हमेशा आग्रेप लगाया जाता है। लेकिन असलियत को समझने की कोई कोशिश नहीं करता है। शुरू में हमारे लिए 28 सिंगलजनी हवाई जहाज की दी जाती थी। अभी उसके बाद 32 की गई है...

कई पाननीय सदस्यः अभी नहीं हुआ।

श्री सतीश प्रधान: अच्छा अभी नहीं बढ़ी है। यह जर्नी हमें कम पड़ती है और अपने घर से पैसा देना पडता है। हर एम॰पी॰ की ऐसी ताकत नहीं है कि वह अपनी जेब से, घर से पैसा निकाल कर चल सके, इस हकोकत को समझने की कोई कोशिश नहीं करता है। सरकार हर बार इस विषय को टालने की कोशिश करती है। अभी जैसे टेलीफोन की बात कही गई। मैं आपको अपना अनुभव बताना चाहता हं। मैंने एक बार अडिशनल टेलीफोन कनेकान लिया। कुछ दिन तक कोई बिल नहीं आया लेकिन बाद में तीन लाख रुपये का बिल आ गया। भैने जा कर रिकार्ड बताया और घर से हर हफ़ते में 20 हजार रुपया देने की कोशिश की। अभी पीछे एक लाख टेलीफोन काल करने की बात की गई थी लेकिन वह भी नहीं हुआ। मेरा पिछला टर्म खत्म होने वाला था तो मैंने टेलीफोन एडमिनिस्टेशन को यह लिखा कि मेरा जो कुछ टेलीफोन बिल है, मैं सेटल करना चाहता हुं, उसके लिए बिल भेजो तो परसों मेरे पास टेलीफोन का बिल आया है लेकिन बिजली और वानी का बिल नहीं आया है। मुझे यह बताया गया है कि डेड पौने दो लाख रुपया भरना होगा। अब अचानक बटाएंगे तो किधर से पैसा लाएंगे. कैसे बिल जमा करा सकेंगे। (व्यवधान) कपडा बेचने का सवाल जब आएगा तो सरकार की मेहरबानी से वह भी करेंगे। सरकार इस विषय को टालने की कोशिश करती है और कोई सनने के लिए तैयार नहीं है, निर्णय लेने के लिए ीयार नहीं है। मैं आपसे अनुरोध करता हं कि आप सत्कार को कहिये, आईर कीजिये क्योंकि चार तारीख को मेशन खत्म होने वाला है उसके पहले जो कुछ भी िर्णय सरकार को करना है, वह करे। अब अन्तिम बाठ मैं यह कहना चाहता हूं कि जब जाफर शरीफ साहब रेल मंत्री थे तो बात हुई थी। उन्होंने कहा था कि इसके बारे में सोचेंगे लेकिन अभी तक कुछ नहीं हुआ। हम रेलवे से यदि प्रवास करना चाहते हैं तो ए॰सी फर्स्ट क्लास से जा सकते हैं लेकिन यदि वाइफ को साथ में ले कर जाना है तो उसको ए॰सी॰ सेकेंड क्लास में जाने की परिशन है। ए॰सी॰ फर्स्ट क्लास में जाने की परिशशन नहीं है, उसको अलग रखो और यदि साथ में ले कर जाना है तो डिफरेंस दे दो। लेकिन कई दफ्ट कंडक्टर यह बोलता है कि इसमें डिस्फरेंस नहीं दे सकते हैं. आपको पर पैसा देना पहेगा। यह कैसा रूल है. सम्बन्द्रस्य बदलने की आवश्यकता है। धन्यवाद।

THE DEPUTY CHAIRMAN: I know there are no two opinions regarding this. There are hundreds of grievances of Members, Nov. Mr. Dass.

DR. M.N. DAS (Orissa): Madam, 1 have only one humble submission, let not the hon. law-makers themselves, who are sitting in Parliament, make a law to increase their own salary or remuneration. ... (Interruptions) ...

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THE DEPUTY CHAIRMAN: Mr. Das, you have ... (Interruptions)... Just a minute ... (Interruptions)... Let me explain ... (Interruptions)... Dr. Das, you have just joined the Parliament. You are not still subject to the sufferings, which all these Members, who have been here for so many years, have been facing. The point is, that is the law. We cannot help it. Perhaps you did not hear ... (Interruptions)... Please sit down....(Interruptions)...

DR. M.N. DAS: Madam, let me complete my submission ... (Interruptions)...

THE DEPUTY CHAIRMAN: I will explain to you. There is an Act by which it is necessary for the Government to bring a legislation to increase the salaries and allowances of the Members of Parliament, the President, the Vice-President, the Speaker, the Deputy Speaker, and the Deputy Chairman before the House, which we have to pass, as we pass other legislations, even including murder and other things.

So, this is a law making body. Your suggestion has no meaning till the Government comes to this House and repeals this Act. Then the authority will not remain in our hand, it will go to the Chairman, and the Speaker of the other House. They will take a decision. There is no need, in my opinion - I am not a lawyer - but, I think very sensibly that there is no need to have a law for that. With an executive order of the Chairman and the Speaker, considering the need of the hour, from time to time we can think about the privileges of Members of Parliament. We are not employed here. We are getting these salaries as an allowance to work in Parliament when we come from different constituencies. The telephone and other requirements are for the business we conduct. This is the point.

So, this should not come under the Government control. This is my personal opinion and I feel that this is the opinion of the House, not this Government nor any Government.

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We have autonomy, according to the Constitution, The Judiciary, the Executive and the Legislature are three different bodies. I feel that the legislative privileges should go to the Chairman and the Speaker. In other matters they are, but, I think only in the matter of money that it is with the Government: I think that is not correct. I hope you have understood. Now that matter is over. We have taken note of it. We are happy ... (interruption)... keep quiet, it is very rude when the Chair is speaking to comment on something. ... (interruption) I was going to say; How do you expect that my intelligence is poorer than yours. ... (interruption) I was going to say that this matter and discussion is over. I have ... (interruption)... Mr. Sikander Bakht Saheb please do not have private conversation with Mr. Biplab Dasgupta ... (interruption)... because I know he has different views on different issues. (interruption) Mr. Biplab Dasji, please leave him for a minute. Later on you will have freedom ... (interruption) We are discussing a very serious matter. I know Mr. Biplab Dasgupta's opinion on this matter. He is free to have his own view. But, this is the considered opinion the consensus of the House on the issue of the privileges and requirements of the Members of Parliament, Urgency is there. Please take the matter to the Government, explain to them. And as Mr. Chavan and Mr. Malhotra have said, it should be time-bound. It should not be that you go the Cabinet, the Cabinet rejects it and you go back again. Give us the specific time when you will bring the bill to the House.

THE LEADER OF THE HOUSE (SHRI SIKANDER BAKHT): Sure. Madam, it will be done. Now something about our lunch?

THE DEPUTY CHAIRMAN: Yes. There is something which Mr. Malhotra wanted to raise regarding the Business of the House.

प्रो॰ विजय कुमार मल्हेजा (दिल्ली): मैडम, यह जो बिजिनेस इसमें लगा हुआ है इस बिजिनेस में(व्यवधान)

उपसभावतिः मल्होत्रा जी, क्या बोल रहे हैं।

प्रो॰ विजय कुमार यल्होत्राः आज के इस बिजिनेस में दो शार्ट ड्यूरेशन डिसक्शंस हैं, एक इंडस्ट्री पर डिसकशन लगा हुआ है और आपके स्पेशल मेन्शंस भी हैं। उसके बाद दो गवर्नमेंट के बिल्स है। अगर आज शार्ट डयरेशन डिसकशन के पहले गवर्नमेंट का बिजिनेस निकल जाए जो शायद मुनासिब होगा और शार्ट इयरेशन डिसकशन कल या परसीं, में जो भी टाइम आए, उसमें से लिए जाएं तो ज्यादा अच्छा रहेगा।

THE DEPUTY CHAIRMAN: I have to make an announcement in the House. Yesterday we had started a discussion under a certain rule about the Goa situation. Subsequently, the Chairman had permitted that the discussion should take place under Rule 168. The Chairman has asked me to discuss it with the Leader of the House when the time should be allotted for it. I had a discussion with the Leader of the House, Mr. Sikander Bakht. The Government has proposed and agree that we are having it on the 4th. So, this item which is listed in today's business will be superseded by the discussion which will take place under a different Motion. As far as industry is concerned, your suggestion is correct.

As far as the discussion on the working of the Ministry of Industry is concerned your suggestion is right. We need five hours. We will not be able to do it today. Therefore, we will take up some Legislative Business. After the lunch recess, we will take up a few Special Mentions which the hon. Chairman had cleared and which could not be taken up yesterday. They we will have Legislative Business. It time permits, we can take up the Short Duration Discussion on the poverty situation, if time does not permit, we will have it another day.

श्री. रामदास अग्नवाल (राजस्थान): उपसभापति महोदया, मेरा एक निवेदन है कि इंडस्ट्री पर डिसकशन तो होना चाहिए, क्योंकि आज की वर्तमान स्थिति में इंडस्ट्री पर डिसकशन, इसने बहुत सारी बातें और समस्यायें खड़ी हो गई है देश में बेकारी और मंदी आदि की, उसके ऊपर चर्चा अगर सदन नहीं करेगा तो शायद अंचत नहीं लगेगा। इसलिए मेरा निवेदन है कि कोई समय आप उसके लिए निवित अथवा तय कर दें, क्योंकि इंडस्ट्री पर चर्चा आगे खिसकती जा रही है और देश में उद्योग संकट में पड़ते जा रहे हैं।

SHRI JAYANT KUMAR MALHOUTRA: Madam, I agree with him. This should be taken up during the course of this Session.

THE DEPUTY CHAIRMAN: We have two days of the Session left-Monday and Tuesday - for which there is already some business pending.

SHRI JAYANT KUMAR MALHOUTRA: Could not the Session be extended till the 5th?

THE DEPUTY CHAIRMAN: That is what I feel. Your can request the hon. Chairman. When he comes, you can request him. If necessary, we can extend the Session so that we are able to have the discussion on the working of the Ministry of Industry.

SHRI JAYANT KUMAR MALHOUTRA: Thank you very much, Madam.

THE DEPUTY CHAIRMAN: The House is adjourned for lunch, for one hour.

The House then adjourned for lunch at thirty-one minutes past one of the clock.

The House reassembled after lunch at thirty-three minutes past two of the clock,

The Deputy Chairman in the Chair. SPECIAL MENTIONS

THE DEPUTY CHAIRMAN: Now we shall take up Special Mentions. Shrimati Jayanthi Natarajan. Absent. Dr. D. Venkateshwar Rao. Absent. Shri Amar Singh. Absent. Shri Rama Shanker Kaushik.

Killing of Minority Community Youths by Police in Muzaffarnagar District, U.P.

श्री रमा शंकर कीशिक (उत्तर प्रदेश): उपसभापित महोदया, मुझे बड़े दुख के साथ आप के माध्यम से इस सदन के समक्ष यह तथ्य रखना है कि उत्तर प्रदेश में अल्पसंख्यकों के प्रति न केवल अन्याय हो रहा है, न केवल उन के खिलाफ अत्याचार हो रहे हैं, न केवल उन्हें आतंकित किया जा रहा है वरन् उन की हत्याएं भी हो रही है। मैडम, कुछ दिनों पूर्व मैं न अनेक ऐसी मिसालें बुलंदशहर, गाजियाबाद तथा अन्य जिलों में संबंध में दी थीं जिन में निर्दोष अल्पसंख्यकों नौजवानों को मार दिया गया।

मैडम, अभी 24 सारीख को यानि 24/25 तारीख की यत को चार नौजवान जो नेरठ से अपनी गाड़ी से पुजफ्फरपुर जा रहे थे, उनकी हत्या जानसठ पुलिस ने कर दी। इनमें से कोई भी अपराधी नहीं था और न ही इनके खिलाफ कोई अपराध के मुकदमे चल रहे थे, लेकिन उनको एकड़ कर जानसठ पुलिस ने मार दिया। इतना ही नहीं, मैडम उनकी लाशें पहचानी न जा सकें, इसलिए उनके चेहरें पर तेजाब डाल दिया और उनके हाथ-पांव तोड़ दिए गए। वह तो अखबार में जब गाड़ी का फोटो छपा तो उस पर छपे नंबर को देखकर उनके घर वालों ने पहचाना कि यह उनके परिवार के सदस्यों की लाशें हैं।

मैडम, यह हत्याएं जोनबझकर की गई है और यह सिलसिला उत्तर प्रदेश में पिछले कई महीनों से लगातार चल रहा है। हम लोगों ने कई बार इस बात को लेकर प्रश्न रखे, लेकिन एकाध बार हम लोगों को इस संबंध में इजाजत मिली है। पिछली बार मैंने इसको बताया भी था। अब इसके क्या कारण हैं, क्यों ऐसा हो रहा है, इस पर हम लोगों को जरूर विचार करना चाहिए। यह जो जानसठ पुलिस ने जिस ढंग से यह कार्यवाही की है, जिस ढंग से उन लोगों की हत्याएं की है, उनकी लाशों को बिगाडने का काम किया है ताकि वह लाशें पहचानी न जाएं, पुलिस इस बात में किसी गिरफत में न आ पाए इसलिए उन लाशों को लावारिस करार देने के लिए पुलिस ने यह हरकत की कि उन लाशों के चेहरों पर तेजाब डाल दिया गया, उनके हाथ-पांव तोड दिए गए। इस पर भी विचार जरूरी है और मैडम, यह इसलिए हो रहा है कि वहां तमाम जो मशीनरी है प्रशासनिक और पुलिस की, उसका राजनीतिकरण किया जा रहा है और केवल राजनीतिकरण ही नहीं बल्कि मैं तो यहां तक कहंगा कि उसका संप्रदायीकररण कर दिया गया है।